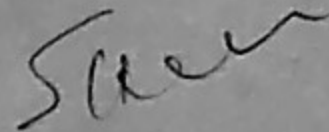


Dt. 02.02.2000

Hon'ble Mr S.K.I.Naqvi, J.M.

On revised list no one for the applicant. Km. S. Srivastava for the respondents. The perusal of the record shows that when the matter was taken up before the Bench on 12.10.98, no one was present to represent the applicant. On 04.03.99 proxy counsel to Shri K.K. Tripathi, counsel for the applicant, sought for adjournment to which there was stop order that the applicant was de-barred from filing any R.A. and last opportunity was given to argue the matter and thereafter on 03.11.99 there was no work due to sad demise of an Advocate and on 01.02.2000 no one was present to represent the applicant. These facts go to show that in this matter of 1993, the applicant has lost interest in the prosecution of the case and therefore the O.A. is dismissed in default for non prosecution.


J.M.

/Anand/